

- (3) A copy of the Annual Report of the Maharashtra Agro-Industries Development Corporation Limited Bombay, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (2) of section 619A of the Companies Act, 1956. [Placed in Library See No. LT-2524/68.]
- (4) A copy each of the following Notifications under section 12A of the Essential Commodities Act, 1955 :—
- (i) G.S.R. 1577 published in Gazette of India dated the 31st August, 1968, containing corrigendum to G.S.R. 1327 dated the 13th July, 1968. [Placed in Library. See No. LT-2521/68.]
- (ii) G.S.R. 1940 published in Gazette of India dated the 2nd November, 1968 making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964. [Placed in Library. See No. LT-2516/68.]
- (5) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :
- (i) G.S.R. 1685 published in Gazette of India dated the 14th September, 1968, containing corrigendum to G.S.R. 629 dated the 28th March, 1968. [Placed in Library, See No. LT-2520/68].
- (ii) The Delhi Specified Food Article (Movement Control) Third Amendment Order, 1968, published in Notification No. G.S.R. 1736 in Gazette of India dated the 21st September, 1968. [Placed in Library. See No. LT-2519/68].
- (iii) The Rajasthan Food grains (Restrictions on Border Movement) Second Amendment Order, 1968, published in Notification No. G.S.R. 1808 in Gazette of India dated the 17th October, 1968. [Placed in Library. See No. LT-2517/68.]
- (iv) The Punjab and Haryana Paddy (Regulation of Movement) Order, 1968, published in Notification No. G.S.R. 1899 in Gazette of India dated the 17th October, 1968. [Placed in Library See No. LT-2518/68.]
- (v) The Foodgrains Movement Restrictions (Exemption of Certified Seeds) Third Amendment Order, 1968, published in Notification No. G.S.R. 2022 in Gazette of India dated the 11th November, 1968. [Placed in Library. See No. LT-2515/68.]
- (vi) G.S.R. 2052 published in Gazette of India dated the 23rd November, 1968, containing corrigendum to G.S.R. 1898 dated the 17th October, 1968. [Placed in Library. See No. LT-2514/68.]
- (vii) G.S.R. 2067 published in Gazette of India dated the 22nd November, 1968. [Placed in Library. See No. LT-2513/68.]

#### Notifications under All India Services Act

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to re-lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :

- (i) The Indian Police Service (Probation) Amendment Rules, 1968, published in Notification No. G.S.R. 1426 in Gazette of India dated the 3rd August, 1968. [Placed in Library. See No. LT-1815/68.]
- (ii) The Indian Administrative Service (Probation) Amendment Rules, 1968, published in Notification No. G.S.R. 1427 in Gazette of India dated 3rd August, 1968. [Placed in Library. See No. LT-1815/68.]
- (iii) G.S.R. 1428 published in Gazette of India dated the 3rd August, 1968, containing corrigendum to G.S.R. 590 dated the 30th March, 1968.
- (iv) G.S.R. 1476 published in Gazette of India dated the 10th August, 1968, making certain amendment to the Indian Police Service (Fixa-

tion of Cadre Strength) Regulations 1955.

- (v) G.S.R. 1477 published in Cazette of India dated the 10th August, 1968, making certain in amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulations 1955.
- (vi) G.S.R. 1478 published in Gazette of India dated the 10th August, 1968, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (vii) G.S.R. 1479 published in Gazette of India dated the 10th August, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-1841/68]
- (viii) G.S.R. 1480 published in Gazette of India dated the 10th August, 1968, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954. [Placed in Library. See No. LT-1977/68.]

#### Action on Conventions and Recommendations of I.L.O. Conference

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : I beg to lay on the Table a copy of the Statement on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Fifty-first Session of the International Labour Conference held at Geneva in June, 1967. [Placed in Library. See No. LT-2525/68.]

12.4<sup>6</sup>/<sub>4</sub> hrs.

#### STATEMENT BY MEMBER AND MINISTER'S REPLY THERETO

श्री बसु सिन्घे (मुंबेर) : अध्यक्ष महोदय, 21 अगस्त, 1968 को उप-स्वास्थ्य मंत्री ने एक अल्प-सूचना प्रश्न पर पूछे गये पूरक प्रश्नों का जवाब दिया। ये प्रश्न मुंबेर के पास के एक ग्राम में हुए विष प्रयोग के सम्बन्ध में थे।

मैंने मंत्री महोदय से पूछा कि क्या सरकार की राय में इसके पीछे कोई षडयंत्र था और क्या कुछ मुलजिम भाग गये हैं? मंत्री जी ने इसका कोई उत्तर नहीं दिया, उस पर अध्यक्ष महोदय, आप ने उन से पूछा कि क्या मुलजिम भाग गये हैं? उप-मंत्री ने स्पष्ट शब्दों में कहा कि कोई नहीं भागा है। यह बिल्कुल साफ दिखाई दे रहा था कि मंत्री महोदय का यह निवेदन सत्य नहीं है। फिर भी उन्होंने इस तरह की गलत बयानों की धीर सदन के सामने मृत लोगों के बारे में भी सही घांकाड़े नहीं दिये।

इस सन्दर्भ में मैं आप का ध्यान पटना के दैनिक "सर्बेलाइट" के 22 अगस्त, 1968 के अंक में प्रकाशित निम्न समाचार की धीर दिलाना चाहता हूँ :

#### Monghyr food poisoning case

#### "HOST SURRENDERS BEFORE CUTTACK MAGISTRATE

From our Correspondent

MONGHYR., Aug 19 : Mr. Ekramul Huque, the host of the poisoning case involving the lives of about 56 children and a few grown ups in village Vijay Nagar (Suturkhana) who was absconding till then and a warrant for the attachment of his properties was already issued by the SDI, Sadar, Monghyr, is now reported to have surrendered himself before the court of a magistrate, 1st class, in Cuttack in Orissa the day before yestrady, according to a message received here at the district headquarters."

इस खबर की रोशनी में मुझे उम्मीद है कि मंत्री महोदय स्थिति को साफ करेगे और अगर उन्होंने कोई गलत बयान दिया है तो उस को सुधारने का सौजन्य दिखायेंगे।

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : During the course of Supplementaries to Short Notice Question No. 8 in the Lok Sabha on the 21st August, 1968, I had made the following statements ;